

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 798/GT/2025

Subject : Petition for approval of the tariff for Kahalgaon STPS Stage-I (840 MW) for the period 2024-29.

Petitioner : NTPC Limited

Respondent(s) : JBVNL and 13 others

Date of hearing : **10.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Ms. Surbhi Kapoor, Advocate, NTPC
Shri Abhishek Thakur, Advocate, NTPC
Shri Shashwat Singh, Advocate, UPPCL
Shri Divyanshu Bhatt, Advocate, UPPCL
Shri Mansoor Ali Shoket, Advocate, TPDDL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL
Ms. Kanishka Rawat, Advocate, TPDDL
Ms. Kashish Singh, Advocate, TPDDL

Record of Proceedings

The matter was called out through a virtual hearing.

2. During the hearing, the learned counsel for the Respondents sought time to file their replies. This was not objected to by the learned counsel for the Petitioner.

3. The Commission, after hearing the learned counsel for the parties, directed the Petitioner to file the additional information, on or before **30.3.2026**, after serving a copy on the Respondents:

- a) *As directed by the Commission vide order dated 8.11.2024 in Petition No. 440/GT/2020, for the additional capital expenditure claim of 'Ash Dyke related works' submit the relevant details, including raisings completed, raisings envisaged, existing capacity, envisaged additional capacity, etc., with regard to each ash dyke, lagoon, and pond.*
- b) *For the Additional Capital Expenditure claim of 'Augmentation of ESP Stage-I' claimed in 2025-26, submit the details of the impact of FGD system installation on SPM as directed by the Commission vide order dated 31.10.2021 in Petition No. 522/MP/2020.*



- c) *The reason for claiming an increase of 14.14% from 2023-24 in security expense for 2024-25.*
- d) *The basis of apportionment of ash transportation expenses to stage-I and Stage-II of the project for 2024-25.*
- e) *Reason for considering the specific oil consumption of 1 instead of 0.5 in the calculation of ECR.*

4. The Respondents shall file their replies by **17.4.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **30.4.2026**. The parties shall ensure that the pleadings are completed within the due dates.

5. Subject to the above, the order in the Petition is reserved.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

